

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 17314 /Checker
III-10-8/2000(VIII)

Bilaspur, Dated 23 October, 2024

Copy of Notification Nos. 3833/3469/21-B/2024 dated 23-10-2024, issued by the Law & Legislative Affairs Department, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur & **Notification No.17312 and 17313/Checker/III-10-8/2000 (VIII), Dated 23/10/2024** issued by the High Court of Chhattisgarh, Bilaspur, are forwarded to:-

1. The Joint Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
2. Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
3. Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
4. Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
5. Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
6. Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
7. Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
8. Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandravanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
9. Private Secretary to Hon'ble Shri Justice Deepak Kumar Tiwari, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
10. Private Secretary to Hon'ble Shri Justice Sachin Singh Rajput, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
11. Private Secretary to Hon'ble Shri Justice Rakesh Mohan Pandey, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
12. Private Secretary to Hon'ble Shri Justice Radhakishan Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
13. Private Secretary to Hon'ble Shri Justice Sanjay Kumar Jaiswal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
14. Private Secretary to Hon'ble Shri Justice Ravindra Kumar Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
15. Private Secretary to Hon'ble Shri Justice Arvind Kumar Verma, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
16. Private Secretary to Hon'ble Shri Justice Bibhu Datta Guru, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
17. Private Secretary to Hon'ble Shri Justice Amitendra Kishore Prasad, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
18. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
19. P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
20. Registrar (Vigilance/I. & E/Judicial/S&A Cell/CPC), High Court of Chhattisgarh, Bilaspur for information.
21. The Principal Secretary, Government of Chhattisgarh, Law & Legislative Affairs Department, Mantralaya, Mahanadi Bhawan, Atal Nagar, Nava Raipur for information.
22. **The Principal District and Sessions Judge, Kondagaon with a request to make all necessary arrangements for establishment of newly sanctioned court of District & Additional Sessions Judge at Narayanpur. He is also directed to transfer all Civil and Criminal pending cases related with the jurisdiction of Narayanpur area to the said newly established Court at Narayanpur on or before 04-11-2024.**
23. The Principal District and Sessions Judge, Balod/Balodabazar-Bhatapara/Balrampur-Ramanujanji/ Bastar (Jagdalpur)/Bemetara/Bilaspur/Dakshin Bastar (Dantewada)/ Dhamtari/Durg/Janjgir-Champa/Jashpur/Kabirdham (Kawardha)/ Korba/ Korja (Baikunthpur)/ Mahasamund/Mungeli/ Raigarh/Raipur/ Rajnandgaon/ Surajpur/ Sarguja (Ambikapur)/Uttar Bastar (Kanker) for information.

contn--2

24. The Principal Judge/Judge, Family Court, Balod/ Balodabazar/ Bastar (Jagdaipur)/ Bemetara /Bilaspur/ Dakshin Bastar (Dantewada)/Durg/ Dhamtari/ Janjgir-Champa/ Jashpur/Kabirdham (Kawardha)/ Korba/ Korla at Manendragrah/Kondagaon/ Mahasamund/ Mungeli/ Raigarh/ Raipur/ Rajnandgaon/ Surajpur/ Sarguja (Ambikapur)/ Uttar Bastar (Kanker) (Chhattisgarh), for information.
25. The Registrar, Industrial Court, Ghadi Chowk, Raipur, for information
26. The Judge, Commercial Court, (District level), Atal Nagar, 2nd Floor, Yojna Bhawan, Near Police headquarters, Nava Raipur, for information
27. All the Joint Registrar, High Court of Chhattisgarh, Bilaspur, for information.
28. The Additional Registrar (Judicial/Administration/D.E.& E./ Classification) High Court of Chhattisgarh, Bilaspur, for information.
29. Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
30. The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
31. The Budget Officer, High Court of Chhattisgarh, Bilaspur for information.
32. The Additional Registrar, Work Section, Confidential Section, High Court of Chhattisgarh, Bilaspur for information and necessary action.
33. The Dy. Registrar, District Establishment Section, High Court of Chhattisgarh, Bilaspur for information and necessary action.
34. The Controller, Government Regional Press, Khairagarh Road, Rajnandgoan, Chhattisgarh with a request to publish it (**Notification No. 17312 & 17313/ Checker/III-10-8/2000 (VIII), Dated 23/10/2024** issued by the High Court of Chhattisgarh, Bilaspur, in the forthcoming issue of Chhattisgarh Gazette.
35. Section Officer/Incharge, Court Manager/ Accounts/ Pension/ Protocol/ Dispatch /Compliant/ Writ/ Civil/ Criminal/ Central Filing Section/Record Room (Adm.)/ Stationary/ Supreme Court Section/ Library/SCMS Cell, High Court of Chhattisgarh, Bilaspur for information.
36. I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction to upload this endorsement in the official website to this High Court.


(Balram Prasad Verma)
Registrar General

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, ATAL NAGAR, NAVA RAIPUR (C.G.) 492002

NOTIFICATION

23 OCT 2024

Raipur, Dated /10 /2024

No. ³⁸³³ /3469/XXI-B/2024,- In exercise of the powers conferred by clause (b) of Section 5 of the Chhattisgarh Civil Courts Act, 1958 (No. 19 of 1958), and in supersession of all previous Notifications, the State Government, hereby establishes, with effect from 04/11/2024, Courts of District Judge, Civil Judge (Senior Division) and Civil Judge (Junior Division) in the following 23 (Twenty Three) Civil Districts of the State as specified against each Civil District in the schedule below, namely:-

SCHEDULE

S. No.	NAME OF CIVIL DISTRICT	NUMBER OF COURTS		
		District Judges	Civil Judges (Senior Division)	Civil Judges (Junior Division)
1.	Balrampur-Ramanujganj	2	2	3
2.	Bastar (Jagdalpur)	3	3	8
3.	Balodabazar- Bhatapara	6	4	3
4.	Balod	2	4	4
5.	Bemetara	2	3	3
6.	Bilaspur	15	8	15
7.	Dakshin Bastar (Dantewada)	5	4	5
8.	Dhamtari	1	3	5
9.	Durg	16	7	21
10.	Janjgir-Champa	7	6	12
11.	Jashpur	4	3	4
12.	Kabirdham (Kawardha)	1	4	3
13.	Kondagaon	2	3	2
14.	Korba	6	5	7
15.	Koria (Baikunthpur)	4	5	4

16.	Mahasamund	5	4	7
17.	Mungeli	2	3	2
18.	Raigarh	11	5	13
19.	Raipur	19	10	26
20.	Rajnandgaon	5	7	6
21.	Sarguja (Ambikapur)	7	3	7
22.	Surajpur	6	5	4
23	Uttar Bastar (Kanker)	4	4	2

अधिसूचना

क्रमांक /3469/21-ब/छ.ग./2024 छत्तीसगढ़ व्यवहार न्यायालय अधिनियम, 1958 (क्रमांक 19 सन् 1958) की धारा-5 (ख) द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, एवं पूर्व की अधिसूचनाओं को अतिष्ठित करते हुए, राज्य सरकार, एतद्वारा, राज्य के निम्नलिखित 23 (तेइस) सिविल जिलों में, नीचे अनुसूची में विनिर्दिष्ट अनुसार जिला न्यायाधीश, व्यवहार न्यायाधीश (सिनियर डिवीजन) एवं व्यवहार न्यायाधीश (जूनियर डिवीजन) के न्यायालय दिनांक 04.11.2024 से स्थापित करती है, अर्थात :-

अनुसूची

स. क्र.	सिविल जिले का नाम	न्यायालयों की संख्या		
		जिला न्यायाधीश	व्यवहार न्यायाधीश (सिनियर डिवीजन)	व्यवहार न्यायाधीश (जूनियर डिवीजन)
1.	बलरामपुर-रामानुजगंज	2	2	3
2.	बस्तर (जगदलपुर)	3	3	8
3.	बलौदाबाजार-भाटापारा	6	4	3
4.	बालोद	2	4	4
5.	बेमेतरा	2	3	3
6.	बिलासपुर	15	8	15
7.	दक्षिण बस्तर (दंतेवाड़ा)	5	4	5
8.	धमतरी	1	3	5
9.	दुर्ग	16	7	21
10.	जांजगीर-चांपा	7	6	12
11.	जशपुर	4	3	4

12.	कबीरधाम (कवर्धा)	1	4	3
13.	कोण्डागांव	2	3	2
14.	कोरबा	6	5	7
15.	कोरिया (बैकुण्ठपुर)	4	5	4
16.	महासमुंद	5	4	7
17.	मुंगेली	2	3	2
18.	रायगढ़	11	5	13
19.	रायपुर	19	10	26
20.	राजनांदगांव	5	7	6
21.	सरगुजा (अम्बिकापुर)	7	3	7
22.	सूरजपुर	6	5	4
23.	उत्तर बस्तर (कांकेर)	4	4	2

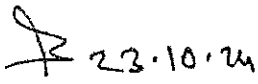
By order and in the name of the
Governor of Chhattisgarh,

(Rajnish Shrivastava)
Principal Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department

Endt. No. ³⁸³⁴ /3469 /XXI-B/2024

Raipur, dated 10.10.2024
23 OCT 2024

1. Registrar General, High Court of Chhattisgarh, Bilaspur with reference to memo No. 16383/Checker/III-10-8/2000(Pt.VIII) Bilaspur, Dated 05.10.2024, for information and necessary action.
2. Private Secretary to Hon'ble Law Minister, for perusal,
3. Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,
4. Deputy Director, Government Regional Printing Press, in front of Indravati Bhawan, Atal Nagar, Nava Raipur, for publication in E-Gazette (Extra Ordinary)
5. Web-administrator, Law and Legislative Affairs Department, Mahanadi Bhawan for uploading in the Official Website of the Department,
For information and necessary action.


(Shahabuddin Qureshi)
Additional Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department.

उच्च न्यायालय छत्तीसगढ़, बिलासपुर

अधिसूचना

क्रमांक.....17312...../चेकर
तीन -10-8/2000 (VIII)

बिलासपुर, दिनांक 23 अक्टूबर, 2024

छत्तीसगढ़ सिविल न्यायालय अधिनियम, 1958 (क्रमांक 19 सन् 1958), की धारा 12 की उपधारा (1) द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए तथा इस संबंध में जारी की गई पूर्व की अधिसूचना क्रमांक-13301/चेकर/तीन-10-8/2000 (VIII) दिनांक 22.08.2024 को अतिष्ठित करते हुए, उच्च न्यायालय छत्तीसगढ़ एतद् द्वारा निर्देश देता है कि छत्तीसगढ़ में प्रत्येक सिविल जिला के लिये, विधि और विधायी कार्य विभाग, रायपुर की अधिसूचना क्रमांक 3833/3469/21-ब./2024, दिनांक 23 अक्टूबर, 2024 द्वारा स्थापित जिला न्यायाधीश, सिविल न्यायाधीश, वरिष्ठ श्रेणी तथा सिविल न्यायाधीश कनिष्ठ श्रेणी के न्यायालय दिनांक 04.11.2024 से नीचे दी गई सारणी में प्रत्येक सिविल जिले के सामने विनिर्दिष्ट स्थानों पर बैठेंगे:-

सारणी

क्र.	सिविल जिले के नाम	जिला न्यायाधीश के न्यायालय		सिविल न्यायाधीश वरिष्ठ श्रेणी के न्यायालय		सिविल न्यायाधीश कनिष्ठ श्रेणी के न्यायालय	
		बैठने का स्थान	न्यायालयों की संख्या	बैठने का स्थान	न्यायालयों की संख्या	बैठने का स्थान	न्यायालयों की संख्या
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	बालोद	1. बालोद	2	1. बालोद 2. गुंडरदेही	3 1	1. बालोद 2. दल्लीराजहरा 3. डोण्डीलोहारा	2 1 1
2	बलौदाबाजार-भाटापारा	1. बलौदाबाजार 2. भाटापारा	5 1	1. बलौदाबाजार 2. भाटापारा 3. कसडोल	2 1 1	1. बलौदाबाजार 2. सिमगा	2 1
3	बलरामपुर - रामानुजगंज	1. रामानुजगंज	2	1. रामानुजगंज	*2	1. बलरामपुर 2. वाङ्गफनगर 3. राजपुर	1 1 1
4	बस्तर (जगदलपुर)	1. जगदलपुर	3	1. जगदलपुर	3	1. जगदलपुर	8
5	बेमेतरा	1. बेमेतरा	2	1. बेमेतरा	3	1. बेमेतरा 2. साजा	2 1
6	बिलासपुर	1. बिलासपुर 2. पेण्डारोड	13 2	1. बिलासपुर 2. पेण्डारोड 3. बिल्हा	5 2 1	1. बिलासपुर 2. पेण्डारोड 3. कोटा 4. मरवाही 5. तखतपुर	10 1 2 1 1
7	दक्षिण बस्तर (दंतेवाड़ा)	1. दंतेवाड़ा	5	1. दंतेवाड़ा 2. सुकभा 3. बीजापुर	1 2 1	1. दंतेवाड़ा 2. बीजापुर 3. बचेली 4. कोटा	2 1 1 1
8	धमतरी	1. धमतरी	1	1. धमतरी 2. कुरुद	2 1	1. धमतरी 2. नगरी 3. कुरुद	3 1 1
9	दुर्ग	1. दुर्ग 2. पाटन	15 1	1. दुर्ग 2. पाटन 3. भिलाई-3	5 1 1	1. दुर्ग 2. भिलाई-3 3. धमधा	18 2 1
10	जांजगीर-चांपा	1. जांजगीर 2. सक्ती	5 2	1. जांजगीर 2. सक्ती 3. चांपा 4. अकलतरा	2 2 1 1	1. जांजगीर 2. सक्ती 3. डभरा 4. पामगाढ़ 5. जैजेपुर 6. नवागाढ़ 7. मालखरौदा 8. चांपा	4 1 2 1 1 1 1 1
11	जशपुर	1. जशपुर 2. कुनकुरी 3. पत्थलगांव	1 2 1	1. जशपुर 2. कुनकुरी	2 1	1. जशपुर 2. पत्थलगांव 3. बगीचा 4. कुनकुरी	1 1 1 1
12	कबीरधाम (कवर्धा)	1. कवर्धा	1	1. कवर्धा	4	1. कवर्धा 2. पंडरिया	2 1
13	कोण्डागांव	1. कोण्डागांव 2. नारायणपुर	1 1	1. कोण्डागांव 2. नारायणपुर	2 1	1. नारायणपुर 2. केशकाल	1 1

14	कोरबा	1. कोरबा 2. कटघोरा	3 3	1. कोरबा 2. कटघोरा	3 2	1. कोरबा 2. कटघोरा 3. पाली 4. करतला	3 2 1 1
15	कोरिया (बैकुण्ठपुर)	1. बैकुण्ठपुर 2. मनेन्द्रगढ़ 3. चिरमिरी	1 2 1	1. बैकुण्ठपुर 2. मनेन्द्रगढ़ 3. चिरमिरी	2 2 1	1. बैकुण्ठपुर 2. मनेन्द्रगढ़ 3. जनकपुर	2 1 1
16	महासमुंद	1. महासमुंद 2. सराईपाली	3 2	1. महासमुंद 2. सराईपाली	3 1	1. महासमुंद 2. पिथौरा 3. बसना 4. बागबाहरा	4 1 1 1
17	मुंगेली	1. मुंगेली	2	1. मुंगेली	3	1. मुंगेली 2. लोरमी	1 1
18	रायगढ़	1. रायगढ़ 2. सारंगढ़ 3. घरघोड़ा	9 1 1	1. रायगढ़ 2. घरघोड़ा 3. सारंगढ़	2 1 2	1. रायगढ़ 2. धरमजयगढ़ 3. खरसिया 4. बिलाईगढ़ 5. भटगांव 6. घरघोड़ा 7. सारंगढ़	6 1 2 1 1 1 1
19	रायपुर	1. रायपुर 2. गरियाबंद	18 1	1. रायपुर 2. गरियाबंद	8 2	1. रायपुर 2. गरियाबंद 3. राजिम 4. तिल्दा 5. देवभोग	22 1 1 1 1
20	राजनांदगाँव	1. राजनांदगाँव 2. खैरागढ़ 3. डोंगरगढ़	3 1 1	1. राजनांदगाँव 2. अम्बागढ़-चौकी 3. डोंगरगढ़ 4. खैरागढ़	2 2 1 2	1. राजनांदगाँव 2. डोंगरगढ़ 3. खैरागढ़ 4. छुईखदान	3 1 1 1
21	सूरजपुर	1. सूरजपुर 2. प्रतापपुर	5 1	1. सूरजपुर 2. प्रतापपुर	4 1	1. सूरजपुर	4
22	सरगुजा (अम्बिकापुर)	1. अम्बिकापुर	7	1. अम्बिकापुर	3	1. अम्बिकापुर 2. सीतापुर	5 2
23	उत्तर बस्तर (कांकेर)	1. कांकेर 2. भानुप्रतापपुर	2 2	1. कांकेर 2. भानुप्रतापपुर	3 1	1. कांकेर 2. पखांजुर	1 1
योग			135		105		166

नोट:- रामानुजगंज में सिविल न्यायाधीश वरिष्ठ श्रेणी के *2 न्यायालय - (रामानुजगंज-1 + बलरामपुर-1)

No. 17312 /Checker
III-10-8/2000(VIII)

Bilaspur, Dated 23rd October, 2024

In exercise of the powers conferred by Sub-section (1) of Section 12 of the Chhattisgarh Civil Courts Act, 1958 (Act No. 19 of 1958) and in supersession of its previous Notification No. 13301/Checker/III-10-8/2000 (VIII), dated 22.08.2024, the High Court hereby directs that the Courts of District Judges, Civil Judges, Senior Division and Civil Judges Junior Division as established by the Law Department Notification No. 3833/3469/21-B/2024, dated 23-10-2024 for each Civil District in Chhattisgarh shall sit with effect from the date **04.11.2024** at the places specified against them in the table below:-

TABLE

Sl. No.	Name of Civil District	Court of District Judges		Court of Civil Judges Senior Division		Court of Civil Judges Junior Division	
		Place of Sitting	No. of Courts	Place of Sitting	No. of Courts	Place of Sitting	No. of Courts
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1	Balod	1. Balod	2	1. Balod 2. Gunderdehi	3 1	1. Balod 2. Dallirajhara 3. Daundilohara	2 1 1
2	Balodabazar-Bhatapara	1. Balodabazar 2. Bhatapara	5 1	1. Balodabazar 2. Bhatapara 3. Kasdol	2 1 1	1. Balodabazar 2. Simga	2 1
3	Balrampur-Ramanujanj	1. Ramanujanj	2	1. Ramanujanj	*2	1. Balrampur 2. Wadrafnagar 3. Rajpur	1 1 1
4	Bastar (Jagdalpur)	1. Jagdalpur	3	1. Jagdalpur	3	1. Jagdalpur	8
5	Bemetara	1. Bemetara	2	1. Bemetara	3	1. Bemetara 2. Saja	2 1

6	Bilaspur	1. Bilaspur 2. Pendraroad	13 2	1. Bilaspur 2. Pendraroad 3. Bilha	5 2 1	1. Bilaspur 2. Pendraroad 3. Kota 4. Marwahi 5. Takhatpur	10 1 2 1 1
7	Dakshin Bastar (Dantewada)	1. Dantewada	5	1. Dantewada 2. Sukma 3. Bijapur	1 2 1	1. Dantewada 2. Bijapur 3. Bachel 4. Konta	2 1 1 1
8	Dhamtari	1. Dhamtari	1	1. Dhamtari 2. Kurud	2 1	1. Dhamtari 2. Nagri 3. Kurud	3 1 1
9	Durg	1. Durg 2. Patan	15 1	1. Durg 2. Patan 3. Bhilai-3	5 1 1	1. Durg 2. Bhilai-3 3. Dhamdha	18 2 1
10	Janjgir-Champa	1. Janjgir 2. Sakti	5 2	1. Janjgir 2. Sakti 3. Champa 4. Akaltara	2 2 1 1	1. Janjgir 2. Sakti 3. Dabhra 4. Pamgarh 5. Jaijapur 6. Navagarh 7. Malkharoda 8. Champa	4 1 2 1 1 1 1 1
11	Jashpur	1. Jashpur 2. Kunkuri 3. Patthalgaon	1 2 1	1. Jashpur 2. Kunkuri	2 1	1. Jashpur 2. Patthalgaon 3. Bagicha 4. Kunkuri	1 1 1 1
12	Kabirdham (Kawardha)	1. Kawardha	1	1. Kawardha	4	1. Kawardha 2. Pandariya	2 1
13	Kondagaon	1. Kondagaon 2. Narayanpur	1 1	1. Kondagaon 2. Narayanpur	2 1	1. Narayanpur 2. Keshkal	1 1
14	Korba	1. Korba 2. Katghora	3 3	1. Korba 2. Katghora	3 2	1. Korba 2. Katghora 3. Pali 4. Kartala	3 2 1 1
15	Koria (Baikunthpur)	1. Baikunthpur 2. Manendragarh 3. Chirmiri	1 2 1	1. Baikunthpur 2. Manendragarh 3. Chirmiri	2 2 1	1. Baikunthpur 2. Manendragarh 3. Janakpur	2 1 1
16	Mahasamund	1. Mahasamund 2. Saraipali	3 2	1. Mahasamund 2. Saraipali	3 1	1. Mahasamund 2. Pithoura 3. Basna 4. Bagbahara	4 1 1 1
17	Mungeli	1. Mungeli	2	1. Mungeli	3	1. Mungeli 2. Lormi	1 1
18	Raigarh	1. Raigarh 2. Sarangarh 3. Gharghora	9 1 1	1. Raigarh 2. Gharghora 3. Sarangarh	2 1 2	1. Raigarh 2. Dharamjaigarh 3. Kharsiya 4. Bilaigarh 5. Bhatgaon 6. Gharghora 7. Sarangarh	6 1 2 1 1 1 1
19	Raipur	1. Raipur 2. Gariaband	18 1	1. Raipur 2. Gariaband	8 2	1. Raipur 2. Gariaband 3. Rajim 4. Tilda 5. Devbhog	22 1 1 1 1
20	Rajnandgaon	1. Rajnandgaon 2. Khairagarh 3. Dongargarh	3 1 1	1. Rajnandgaon 2. Ambagarh-chouki 3. Dongargarh 4. Khairagarh	2 2 1 2	1. Rajnandgaon 2. Dongargarh 3. Khairagarh 4. Chhuikhadan	3 1 1 1
21	Surajpur	1. Surajpur 2. Pratappur	5 1	1. Surajpur 2. Pratappur	4 1	1. Surajpur	4
22	Sarguja (Ambikapur)	1. Ambikapur	7	1. Ambikapur	3	1. Ambikapur 2. Sitapur	5 2
23	Uttar Bastar (Kanker)	1. Kanker 2. Bhanupratappur	2 2	1. Kanker 2. Bhanupratappur	3 1	1. Kanker 2. Pakhanjur	1 1
TOTAL			135		105		166

Note:- *2 Courts of Civil Judge, Senior Division – (Ramanujanj-1 + Balrampur-1) .

BY ORDER OF THE HIGH COURT

(Balram Prasad Verma)
Registrar General

उच्च न्यायालय छत्तीसगढ़, बिलासपुर

अधिसूचना

क्रमांक.....17313...../चेकर

बिलासपुर, दिनांक 23/10/2024

तीन -10-8/2000 (VIII)

भारतीय नागरिक सुरक्षा संहिता, 2023, की धारा 8 की उपधारा (6) द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, इस संबंध में पूर्व की अधिसूचना क्रमांक-13302/चेकर/तीन-10-8/2000 (VIII) दिनांक 22-08-2024 को अतिष्ठित करते हुए, छत्तीसगढ़ उच्च न्यायालय निर्देश देता है कि दिनांक 04 नवम्बर, 2024 से नीचे दी गई सारणी के कॉलम (2) में विनिर्दिष्ट सत्र न्यायालय, साधारणतः निम्न सारणी के कॉलम (3) में उसके सामने विनिर्दिष्ट स्थान या स्थानों पर अपनी बैठक करेंगे, अर्थात्:-

सारणी


अनुक्रमांक	सत्र न्यायालय	बैठने का स्थान/ स्थानों
(1)	(2)	(3)
1	बालोद	1. बालोद
2	बलौदाबाजार-भाटापारा	1. बलौदाबाजार 2. भाटापारा
3	बलरामपुर-रामानुजगंज	1. रामनुजगंज
4	बस्तर (जगदलपुर)	1. जगदलपुर
5	बेमेतरा	1. बेमेतरा
6	बिलासपुर	1. बिलासपुर 2. पेण्डारोड
7	दक्षिण बस्तर (दंतेवाडा)	1. दंतेवाडा
8	धमतरी	1. धमतरी 2. कुरुद
9	दुर्ग	1. दुर्ग 2. घाटन
10	जांजगीर-चांपा	1. जांजगीर 2. सक्ती
11	जशपुर	1. जशपुर 2. कुनकुरी 3. पत्थलगांव
12	कबीरधाम (कवर्धा)	1. कवर्धा
13	कोण्डागांव	1. कोण्डागांव 2. नारायणपुर
14	कोरबा	1. कोरबा 2. कटघोरा
15	कोरिया (बैकुण्ठपुर)	1. बैकुण्ठपुर 2. मनेन्द्रगढ़ 3. चिरमिरी
16	महासमुंद	1. महासमुंद 2. सराईपाली
17	मुंगेली	1. मुंगेली
18	रायगढ़	1. रायगढ़ 2. सारंगढ़ 3. घरघोड़ा
19	रायपुर	1. रायपुर 2. गरियाबंद
20	राजनांदगाँव	1. राजनांदगाँव 2. खैरागढ़ 3. डोंगरगढ़
21	सूरजपुर	1. सूरजपुर 2. प्रतापपुर
22	सरगुजा (अंबिकापुर)	1. अंबिकापुर
23	उत्तर बस्तर (कांकेर)	1. कांकेर 2. भानुप्रतापपुर

In exercise of the powers conferred by sub-section (6) of Section 8 of the Bharatiya Nagarik Suraksha Sanhita, 2023 and in supersession of its previous Notification No. 13302/Checker/III-10-8/2000 (VIII), dated 22-08-2024, the High Court of Chhattisgarh is pleased to direct that with effect from the **4th November, 2024** ordinarily the Court of Sessions specified in column No. (2) of the Table below, shall hold its sitting at the place or places, specified against it in Column No. (3) :-

TABLE

Serial No. (1)	Court of Sessions (2)	Ordinary Place/ Places of Sitting (3)
1	Balod	1. Balod
2	Balodabazar-Bhatapara	1. Balodabazar 2. Bhatapara
3	Balrampur - Ramanujganj	1. Ramanujganj
4	Bastar (Jagdalpur)	1. Jagdalpur
5	Bemetara	1. Bemetara
6	Bilaspur	1. Bilaspur 2. Pendraroad
7	Dakshin Bastar (Dantewada)	1. Dantewada
8	Dhamtari	1. Dhamtari 2. Kurud
9	Durg	1. Durg 2. Patan
10	Janjgir-Champa	1. Janjgir 2. Sakti
11	Jashpur	1. Jashpur 2. Kunkuri 3. Patthalgaon
12	Kabirdham (Kawardha)	1. Kawardha
13	Kondagaon	1. Kondagaon 2. Narayanpur
14	Korba	1. Korba 2. Katghora
15	Koria (Baikunthpur)	1. Baikunthpur 2. Manendragarh 3. Chirmiri
16	Mahasamund	1. Mahasamund 2. Saraipali
17	Mungeli	1. Mungeli
18	Raigarh	1. Raigarh 2. Sarangarh 3. Gharghora
19	Raipur	1. Raipur 2. Gariaband
20	Rajnandgaon	1. Rajnandgaon 2. Khairagarh 3. Dongargarh
21	Surajpur	1. Surajpur 2. Pratappur
22	Sarguja (Ambikapur)	1. Ambikapur
23	Uttar Bastar (Kanker)	1. Kanker 2. Bhanupratappur

BY ORDER OF THE HIGH COURT


(Balram Prasad Verma)
Registrar General

3 courts establishe
w. the effect from
01/5/2023

(6)

छत्तीसगढ़ शासन
विधि और विधायी कार्य विभाग मंत्रालय,
महानदी भवन, अटल नगर, नवा रायपुर, जिला-रायपुर: (छ.ग.) 492002

क्रमांक 11067 /823/21-ब/छ.ग./19

रायपुर, दिनांक /10/2019

4 OCT 2019

② One court
(Kondagaon)
established w.e.f.
4/11/24

रजिस्ट्रार जनरल,
छ0ग0 उच्च न्यायालय,
उच्च न्यायालय भवन बोदरी,
पोस्ट आफिस-हाईकोर्ट ब्रांच,
बिलासपुर (छ0ग0)

वेष्य:- अधीनस्थ न्यायालयों में न्यायाधीशों के पदों के सृजन बाबत।

संदर्भ:- आपका ज्ञापन क्रमांक 7722/तीन-10-8/2000 (Pt-VII) दिनांक 08.09.2017

— 000 —

राज्य शासन, माननीय सर्वोच्च न्यायालय द्वारा क्रिमिनल अपील नं. 154-262/2012 (इम्तियाज अहमद विरुद्ध उत्तर प्रदेश राज्य एवं अन्य) प्रकरण में दिये गये आदेश के अनुपालन में विभिन्न 13 जिलों में अतिरिक्त जिला एवं सत्र न्यायालय की स्थापना हेतु वेतनमान 51550-63070 में अतिरिक्त जिला एवं सत्र न्यायाधीश के निम्नानुसार पदों के सृजन की स्वीकृति प्रदान करता है :-

क्र.	स्थान	पद संख्या
01	बालोद	01
02	दलौदाबाजार	01
03	बेमेतरा	01
04	बिलासपुर	03
05	पेन्द्रारोड	01
06	दुर्ग	03
07	कोण्डागांव	01
08	कोरिया (बैकुण्ठपुर)	01
09	रायगढ़	01
10	रायपुर	01
11	सूरजपुर	02 ✓
12	सरगुजा (अंबिकापुर)	01
13	उत्तर बस्तर कांकर	01 ✓
	योग	18

→ 4/11/24

→ 11/5/23

→ 11/5/23